

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting due for 23.05.2013 but actually held on 30.05.2013

The meeting No.08/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 23.05.2013 but actually held on 30.05.2013 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.06/AM-14, dated 09.05.2013 and 07/AM-14 dated 16.05.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 09.05.2013 and 16.05.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.08/AM-14 dated 23.05.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 8/84-ALC3/2013

MEETING DATE : 23.05.2013

1	Case No.:20/47/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/84-ALC3/2013 23.05.2013	Status: Deferred
	HQ File :01/84/050/00451/AM13/	RLA File :03/95/040/00786/AM13/	Lic.No/Date:0310720373 11.01.2013	Defer Date: 27.06.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite			

comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 27.06.2013.

2	Case No.:8/50/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/84-ALC3/2013 23.05.2013	Status: Deferred
	HQ File :01/84/050/00474/AM13/	RLA File :03/95/040/00917/AM13/	Lic.No/Date:0310724933 20.02.2013	Defer Date: 27.06.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 27.06.2013.			

3	Case No.:7/50/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/84-ALC3/2013 23.05.2013	Status: Deferred
	HQ File :01/84/050/00473/AM13/	RLA File :03/95/040/00903/AM13/	Lic.No/Date:0310725365 22.02.2013	Defer Date: 27.06.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 27.06.2013.			

	Case No.:9/5/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2013 23.05.2013	Status: Approved
	HQ File :01/84/050/00017/AM14/	RLA File :05/24/040/00475/AM13/	Lic.No/Date:0510350029 22.03.2013	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/25/2013-14/Hosy., dated 30.05.2013 as			

detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Girls Blouse made of 100% Cotton Denim fabric, GSM-146+/-10% and 0.94 Sq. meter of 100% Lyocel Denim fabric, GSM-190+/-10%, Style No. JSW-9046	6600 Nos.	100% Cotton Denim fabric, GSM-146+/-10%	1.23 meter	Sq. per piece
			100% Lyocel Denim fabric, GSM-190+/-10%	0.94 meter	Sq. per piece
2.	Ladies Blouse made of 100% Cotton Denim fabric, GSM-146+/-10% and 1.29 Sq. meter of 100% Lyocel Denim fabric, GSM-190+/-10%, Style No. JSW-9046	800 Nos.	100% Cotton Denim fabric, GSM-146+/-10%	1.39 meter	Sq. per piece
			100% Lyocel Denim fabric, GSM-190+/-10%	1.29 meter	Sq. per piece
3.	Girls Blouse made of 100% Cotton Denim fabric, GSM-146+/-10%, Style No. NWVAT-378	10,450 Nos.	100% Cotton Denim fabric, GSM-146+/-10%	2.30 meter	Sq. per piece
4.	Girls Blouse made of 100% Cotton Denim fabric, GSM-146+/-10%, Style No. NWVAT-386	3850 Nos.	100% Cotton Denim fabric, GSM-146+/-10%	2.38 meter	Sq. per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/5/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	Meet No/Date:8/84-ALC3/2013 23.05.2013	Status: Approved
HQ File :01/84/050/00013/AM14/	RLA File :05/23/040/00001/AM14/	Lic.No/Date:0510350674 03.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/21/2013-14/Hosy., dated 27.05.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Top made of 100% Polyester printed woven fabric and 100% Polyester dyed woven fabric, GSM-75+/-10%, Style No. 318511	2970 Nos.	100% Polyester printed woven fabric, GSM-75+/-10%	1.42 meter	Sq. per piece
			100% Polyester dyed woven fabric, GSM-75+/-10%	0.11 meter	Sq. per piece
2.	Ladies Top made of 100% Polyester printed woven fabric, GSM-75+/-10%, Style No. 318885	3170 Nos.	100% Polyester printed woven fabric, GSM-75+/-10%	1.27 meter	Sq. per piece
3.	Ladies Top made of 100% Polyester printed woven fabric, GSM-75+/-10%, Style No. 318886	2240 Nos.	100% Polyester printed woven fabric, GSM-75+/-10%	1.21 meter	Sq. per piece
4.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-75+/-10%, Style No. 310502	2470 Nos.	100% Polyester dyed woven fabric, GSM-75+/-10%	1.86 meter	Sq. per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/5/84-ALC3/2013

Party Name: RICHA & CO

Meet No/Date:8/84-ALC3/2013
23.05.2013

Status:
Deferred

6	HQ File :01/84/050/00014/AM14/	RLA File :05/24/040/00006/AM14/	Lic.No/Date:0510350855 05.04.2013	Defer Date: 27.06.2013
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 27.06.2013.				

MANUAL AGENDA CASE

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Case No.96	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 08/AM-14, dt. 23.05.2013	File No.01/84/162/433/AM-13/DES-V
Fixation of ad-hoc norms in respect of Annual Advance Authorization No.0510325624 dated 23.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.

(8)

Case No.97	M/s G.R. Corporation, Kanpur
NC 08/AM-14, dt. 23.05.2013	File No.01/84/50/353/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0610029561 dated 09.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. It was noted that Mr. Shiv Nath Saini, representative of the firm had came to brief the case before the Committee in its meeting on 23.05.2013 but the meeting was not held because of the absention of two members. He had presented the case before the Chairman of the Committee when

F.T.D.O. was also present. The Committee decided to refer the case to DIPP alongwith fresh documents, in original, for their examination and comments. It was decided to defer the case for re-listing on 20.06.2013.

(9)

Case No.98	M/s Gulati Exports House, New Delhi
NC 08/AM-14, dt. 23.05.2013	File No.01/84/50/739/AM-06/DES-V
Ratification of input output norms against Advance Authorization No.0510176607 dated 17.12.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.06.2013.

(10)

Case No.99	M/s Madhu India Deco Ltd., Mumbai
NC 08/AM-14, dt. 23.05.2013	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to send a reminder to the Development Commissioner, Noida Special Economic Zone for submission of the requisite information/details. The case stands for re-listing on 13.06.2013.

(11)

Case No.100	M/s Khushi Silk Fabric, Bangalore
NC 08/AM-14, dt. 23.05.2013	File No.01/84/162/51/AM-13/DES-V
Request to facilitate the issue of DFIA authorization under Textiles SION J-51 for export of dyed/printed 100% Natural Silk Fabric against the import of 100% Natural Silk Fabric for the ratio of 1 Sq. Meter : 1.01 Sq. Meter.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm is

giving specific import/export items (100% Natural Silk Fabric). The Committee noted that the export item having not embroidered and not covered under SION J-51. The Committee after deliberations decided to allow the applicant firm to export 44,059.400 Sq. meter 100% printed natural silk fabric, GSM-54+/-10, width-44” and approved the import item as applied for by the applicant firm. The R.A., Bangalore is, therefore, advised to issue advance licence to the applicant firm under 4.7.

(12)

Case No.101	M/s A.K. Silk Fabric, Bangalore
NC 08/AM-14, dt. 23.05.2013	File No.01/84/162/52/AM-13/DES-V
Request to facilitate the issue of DFIA authorization under Textiles SION J-51 for export of dyed/printed 100% Natural Silk Fabric against the import of 100% Natural Silk Fabric for the ratio of 1 Sq. Meter : 1.01 Sq. Meter..	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm is giving specific import/export items (100% Natural Silk Fabric). The Committee noted that the export item having not embroidered and not covered under SION J-51. The Committee after deliberations decided to allow the applicant firm to export 44,116.000 Sq. meter 100% printed natural silk fabric, GSM-54+/-10, width-44” and approved the import item as applied for by the applicant firm. The R.A., Bangalore is, therefore, advised to issue advance licence to the applicant firm under 4.7.

(13)

Case No.102	M/s A.K. Silk Fabric, Bangalore
NC 08/AM-14, dt. 23.05.2013	File No.01/84/162/53/AM-13/DES-V
Request to facilitate the issue of DFIA authorization under Textiles SION J-51 for export of dyed/printed 100% Natural Silk Fabric against the import of 100% Natural Silk Fabric for the ratio of 1 Sq. Meter : 1.01 Sq. Meter.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm is giving specific import/export items (100% Natural Silk Fabric). The Committee noted that the export item having not embroidered and not covered under SION J-51. The Committee after deliberations decided to allow the applicant firm to export 44,116.000 Sq. meter 100% printed natural silk fabric, GSM-54+/-10, width-44” and approved the import item as applied for by the applicant firm.

The R.A., Bangalore is, therefore, advised to issue advance licence to the applicant firm under 4.7.

(14)

Case No.103	M/s Nahar Textiles Pvt. Ltd., Mumbai
NC 08/AM-14, dt. 23.05.2013	Part File No.01/84/50/184/AM-04/DES-V
Ratification of input output norms against Advance Authorization No.0310203919 dated 06.05.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export is in Meter term and import is in Kg. term. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the weight of the export item/GSM of the export product to consider the case further. The case stands for re-listing on 27.06.2013.

(15)

Case No.104	M/s East End Silk Pvt. Ltd., Kolkata
NC 08/AM-14, dt. 23.05.2013	File No.01/84/50/320/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0210153529 dated 13.01.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the description of the import item in all the export product. Accordingly, Committee after deliberations decided to amend the description of the import item as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Silk Top Sliver = 2268.00 Kgs., Silk Noil Yarn = 1425.970 Kgs.	3693.970 Kgs.	Mulberry Silk Waste - Struna (contained Silk Top Sliver-2927 Kgs. (including 29.06% wastage) & Silk Noil Yarn-1892 Kgs.	4819.00 Kgs.

			(including 32.66% wastage)	
2.	Silk Top Sliver = 666,60 Kgs., Silk Noil Yarn = 475.71 Kgs.	1142.310 Kgs.	Mulberry Silk Waste – Xolst-1 passage (contained Silk Top Sliver-857.45 Kgs. (including 28.63% wastage) & Silk Noil Yarn-629 Kgs. (including 32.23% wastage)	1486.500 Kgs.
3.	Silk Top Sliver = 131.12 Kgs., Silk Noil Yarn = 156.11 Kgs.	287.230 Kgs.	Mulberry Silk Waste – Xolst– 2 passage (contained Silk Top Sliver-188.840 Kgs. (including 44.02% wastage) & Silk Noil Yarn-229.400 Kgs. (including 46.95% wastage)	418.00 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.105	The Totgars Co-operative Sale Society Ltd., Karnataka
NC 08/AM-14, dt. 23.05.2013	File No.01/84/162/085/AM-12/DES-V
Import of Areca Nut/Betal nut.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee after deliberations decided to write to Council for Leather Exports, Chennai and Central Leather Research Institute, Chennai alongwith the letter received from the Totgars' Cooperative Sale Society Ltd., Sirsi, Karnataka to furnish detailed comments within fifteen days in this case.
